GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA UNSTARRED QUESTION NO. 3404 TO BE ANSWERED ON 1ST APRIL, 2025

TRANSIT LOSSES OF FOOD GRAINS UNDER FCI

3404 SHRI MASTHAN RAO YADAV BEEDHA:

Will the Minister of Consumer Affairs, Food and Public Distribution be pleased to state:

(a) the details of transit losses of food grains in the last five years;

(b) whether Government has taken any steps to reprimand negligent officials to hold them accountable for such losses;

(c) if so, the details thereof, if not, the reasons therefor;

(d) the number of complaints received related to leakages, diversion and corruption in storage and transit of food grains in the last five years in the country including Andhra Pradesh;

(e) whether Government has developed any vigilance mechanism in co-ordination with States to ensure proper monitoring systems;

- (f) if so, the details thereof, if not, the reasons therefor; and
- (g) the details of updated Government's monitoring system for foodgrain transit and distributiion?

A N S W E R MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a): The details on the transit losses of foodgrians (wheat+rice) reported in FCI during last five years are as under:

(Qty. in LMT)

Year	Quantity Moved	Quantity of Loss	% of Loss	
2019-20	409.64	0.94	0.23	
2020-21	618.74	1.49	0.24	
2021-22	646.89	1.41	0.22	
2022-23	585.84	1.30	0.22	
2023-24* 434.20		0.71	0.16	

(*) indicated Provisional figures.

(b) and (c): Yes. The cases of losses including transit losses are investigated and departmental actions are initiated against the negligent officials found responsible. The details of the disciplinary actions taken against FCI officials for unjustified transit losses over the past five years are summarized in the table below:

Ne. of disciplinary cases		
114		
152		
234		
180		
244		

(d): The complaints received at FCI regarding leakages, diversion, and corruption in the storage and transit of foodgrains over the last five years, including those from Andhra Pradesh, are tabulated below:

Year	Leakages	Diversion of foodgrains	Corruption in Storage & Transit of foodgrains
2019-20	0	0	0
2020-2.1	0	0	. 1
2021-22	0	0	0
2022-23	1	0	0
2023-24	0	0	0

(e) and (f): The section 29 of National Food Security Act 2013 provides for constitution of Vigilance Committees at the State, district, block and fair price shop levels for ensuring transparency and proper functioning of Targeted Public Distribution System and accountability of the functionaries involved in the system.

(g): Targeted Public Distribution System (TPDS) is operated under the joint responsibility of the Central and the State/UT Governments. Central Government is responsible for procurement, allocation and transportation of foodgrains upto the designated depots of the Food Corporation of India (FCI). The operational responsibilities for intra-state allocation and distribution of foodgrains within the States/UTs, identification of eligible beneficiaries, issuance of ration cards, supervision and monitoring of the Fair Price Shops (FPSs) etc. rest with the concerned State/UT Governments.
